

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-260(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

NAME OF THE COMPANY: Neelam Singh V/s. M/s. Mega Soft Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Abhishek Anand, IRP		
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	For the Respondent:	None		
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ORDER

Ld. IRP is present. He is directed to file audited financial statements of the Corporate Debtor for the past three years as filed with the Registrar of Companies.

It is represented by the Ld. IRP that COC in the meeting held on 6.2.2018, it has been recommended that the Corporate Debtor to be liquidated.

Let Ld. IRP produce all the documents as mentioned above within a period of 10 days for this Tribunal to consider the recommendations of COC.

To come up on 28.2.2018.

-2-d-7

(Deepa Krishan)
Member (T)

Sd/-

(R. Varadharajan)
Member (J)